## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 16/SM/2014

Coram: Shri Gireesh B. Pradhan, Chairperson Shri M. Deena Dayalan, Member Shri A.K. Singhal, Member Shri A.S.Bakshi, Member

Date of Order : 17.11.2014

## In the matter of

Non-compliance of Regulations 2.8.1 (c) and 5.2 (l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

## And In the matter of

1. Chairman, Jharkhand State Electricity Board Engineering Building, HEC, Dhurva, Ranchi-834 004

2. Chief Engineer (TRS and O & M) Jharkhand State Electricity Board, Engineering Building, HEC, Dhurva, Ranchi-834 004

Respondents

Eastern Regional Load Despatch Centre 14,Golf Club Road, Tollygunge, Kolkata-700033

**Proforma Respondent** 

## <u>ORDER</u>

Eastern Regional Load Despatch Centre (ERLDC) had filed the petition seeking

directions to the respondents for their failure to comply with the provisions of Regulation

3 (1) (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 (CEA

Grid Standards Regulations) and Regulations 5.1, 5.2(e), 5.2(i) and 5.2 (r) of the Central

Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time (Grid Code).

2. After hearing the parties, the Commission directed for initiation of action under Section 142 of the Electricity Act, 2003 against the respondents to failure to comply with the Commission's direction and the provisions of the Grid Code and CEA Grid Standards Regulations. The relevant extract of the order dated 7.10.2014 is as under:

"22. It is noted that JSEB was given number of opportunities to improve its protection systems and to comply with Grid Code and CEA Grid Standards Regulations. In our view, JSEB has failed to comply with the provisions of Regulations 5.1, 5.2(e), 5.2(i), 5.2(r) of the Grid Code, Regulations 3 (1)(e) and 15 of CEA Grid Standards Regulations and direction of the Commission.

23. We are of the view that the respondents have not only failed to comply with our directions but have also failed to discharge their responsibility under the Grid Code and CEA Grid Standards Regulations. We direct the staff of the Commission to process the case for initiation of action under Section 142 of the Act against the Chairman, Jharkhand State Electricity Board and Officer(s) incharge, SLDC Jharkhand for non-compliance of our directions and the provisions of the Grid Code and CEA Grid Standards Regulations."

3. In view of the above, the respondents are directed to show cause, latest by 16.12.2014, as to why action should not be initiated against them for imposition of penalty under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's direction and the provisions of the Grid Code and CEA Grid Standards Regulations.

4. The matter shall be listed for hearing on 8.1.2015.

5. We direct ERLDC and ERPC to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

Sd/-Sd/-Sd/-(A.S.Bakshi)(A.K.Singhal)(M. Deena Dayalan)(Gireesh B.Pradhan)MemberMemberMemberChairperson